

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014
APPEAL NO. 284 OF 2014
APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015
& IA No. 942 of 2018
APPEAL NO. 42 OF 2016

Dated: 25th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014
APPEAL NO. 284 OF 2014

In the matter of:

Biomass Energy Developers Association & Ors. ...Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : ----

Counsel for the Respondent(s) : Mr. K. V. Balakrishnan
Mr. K.V. Mohan for APERC/R-1

Mr. A. Subba Rao for R-2 & 3

Mrs. D. Bharthi Reddy
Ms. Priyanka Tyagi for TSERC

Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & 5

APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015
& IA No. 942 of 2018

In the matter of:

M/s The South Indian Sugar Mills Association & Ors. Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Challa Gunaranjan

Counsel for the Respondent(s) : Mr. K. V. Balakrishnan
Mr. K.V. Mohan for APERC/R-1

Mr. A. Subba Rao for R-2 to 5

APPEAL NO. 42 OF 2016

In the matter of:

Southern Power Distribution Co. of Andhra Pradesh Ltd. & Anr. ... Appellant(s)

Vs.

Biomass Energy Developers Association & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s) : ----

ORDER

(On IA NO. 942 of 2018 - Delay in filing Written Submission)

The learned counsel, Mr. Challa Gunaranjan, appearing for the Appellant submitted that, there is a delay of 17 days in filing the written submission which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the written submission, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the written submission is condoned. IA is allowed.

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014

APPEAL NO. 284 OF 2014

The learned counsel, Mr. A. Subba Rao, appearing for the Respondent Nos. 2 & 3 prays for two weeks time to enable him to file his reply in these matters.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 3, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 2 & 3 is permitted to file his reply in these matters by 09.08.2018, after duly serving copy on the other side.

APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015

The learned counsel, Mr. Challa Gunaranjan, appearing for the Appellant is directed to serve a copy of the written submission to the learned counsel appearing for the Respondent Nos. 2 to 5 immediately.

The learned counsel appearing for the Respondent Nos. 2 & 5 prays for two weeks time to enable him to file his reply in the matter.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 5, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 2 & 5 is permitted to file his reply in the matter by 09.08.2018, after duly serving copy on the other side.

APPEAL NO. 42 OF 2016

The learned counsel, Mr. A. Subba Rao, appearing for the Appellant prays for another two weeks time to enable him to file his written submission in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant. He may file his written submission in the matter along with necessary IA by 09.08.2018, after duly serving copy on the other side.

Post all these matters for hearing on **26.09.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member
vt/js

(Justice N.K. Patil)
Judicial Member